

अध्यक्ष महोदय : श्री जी, उन्होंने कहा कि उन के लिए पूछा था, जब उन्हें बाद में इन्फार्मेशन दे दिया गया ।

श्री जी सिंह : मैंने ब्लाइण्ड मेन के बारे में ही बताया है । ब्लाइण्ड मेन में से एक हरीशंकर नाम का ब्लाइण्ड परसन था । उस ने कहा कि मेरा इन्तहाज है लखनऊ में और पुलिस ने इन्फार्म किया है कि हम ने उस को छोड़ दिया था । वह लखनऊ इन्तहाज देने गया है : लेकिन इस के बारे में हम ने उन को कहा है कि लखनऊ से पता कर के कि वह वहाँ पहुँचा है या नहीं चहुँचा है और दूसरे भावमी का भी पता कर के कि वह कहाँ गया है, कहाँ पहुँचा है, इन्फार्मेशन दें । पूरी इन्फार्मेशन मिलने के बाद सदन के सामने सुचना रख दी जायेगी ।

MR. SPEAKER: Mr. Sethi...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, shall I make a submission? My submission is this. Prof. Madhu Dandavate has sought certain clarification or some statement to be made by the Home Minister. That was on a thing which happened yesterday. He has to inform the Speaker. If this is going to be allowed like this, then there would be no end to such things. (Interruptions).

MR. SPEAKER: That is my discretion.

PROF. MADHU DANDAVATE: You can rest assured that there would be no procedural mistake on my part. I have given in writing.

MR. SPEAKER: He was talking about the assurance given by the Prime Minister. That is why I allowed him.

Mr. Sethi.

### Bills Introduced

12.08 hrs.

### REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL\*

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

*The motion was adopted.*

SHRI P. C. SETHI: Sir, I introduce the Bill.

### STATEMENT RE. REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ORDINANCE

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I also beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980.

### SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) AMENDMENT BILL\*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.